NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP No.97 (ND)/2015 RT No.7/Chd/Pb/2016

M/s Plezer Investments Pvt.Ltd.& Ors......Petitioners

Versus

M/s Mukesh Udyog Ltd..& Ors.Respondents

Present:: Nemo.

Even on the previous date, adjournment was requested for the petitioners on the ground that the learned arguing counsel was not available. It was also made clear that no further adjournment shall be entertained on any ground whatsoever.

None being present for the petitioners, the instant petition is dismissed in default.

(Justice R.P.Nagrath)
Member (Judicial)

Id/-

May 01, 2017